

FIR No. 652/2020
PS Kalyanpuri
State Vs. Hemant @ Bagga
U/s 379/411 IPC.

Application No. 7

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.
 Counsel for the applicant/accused.
 IO concerned in person.

This is an application for grant of bail to the applicant/accused. Reply filed by the IO concerned.

Heard on the bail application.

Considering the facts and circumstances of the cases, besides the fact that the applicant/accused is in JC since 09.07.2021, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down by Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.09.2021

e-FIR No. 0587/2021
PS Pandav Nagar
State Vs. Monu
U/s 356/379/34 IPC.

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.
Counsel for the applicant/accused.
IO concerned in person.

This is an application for grant of bail to the applicant/accused Monu.


As per the report of the Jail Superintendent concerned, the contention of accused being a mental patient has not been established. Even no medical documents have been produced in support of the said fact.

Heard on the bail application.

Considering the facts and circumstances of the cases, besides the fact that the applicant/accused is in JC since 06.07.2021, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down by Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.


(Atul Krishna Agrawal)
CMM (East) KKD, Delhi/06.09.2021

FIR No. 560/2020
PS Kalyanpuri
State Vs. Hemant @ Bagga
U/s 379/411 IPC.

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.
Counsel for the applicant/accused.
IO concerned in person.

This is an application for grant of bail to the applicant/accused. Reply filed by the IO concerned.

Heard on the bail application.

Considering the facts and circumstances of the cases, besides the fact that the applicant/accused is in JC since 09.07.2021, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down by Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.09.2021

06.09.2021

U/s 379/411/34 IPC.

Application No.6

e-FIR No. 028822/2018
PS Kalyanpuri
State Vs. Vivek Kumar
U/s 379/411/34 IPC.

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.

Counsel for the applicant/accused.

IO concerned in person.

This is an application for grant of bail to the applicant/accused. Reply filed by the IO concerned.

Arguments heard on the bail application.

Considering the facts and circumstances of the cases, besides the fact applicant/accused is not required for any custodial purposes, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down by Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.09.2021

FIR No. 477/2021
PS Pandav Nagar
State Vs. Sameer & Anr.
U/s 392/394/411/34 IPC.

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.

Counsel for the applicant/superdar.

This is an application for release of **mobile phone, make Realme-C-25S, IMEI No. 86144105050453** to the applicant/owner Pramod Pandit on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that applicant Pramod Pandit is the owner/rightful claimant of the mobile phone, make Realme-C-25S, IMEI No. 86144105050453. IO has no objection in release of case property to the applicant.

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in **Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as **Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283** has been

reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above-mentioned mobile phone to registered owner subject to preparing detailed proper panchnama of above-mentioned mobile phone and taking photographs of above-mentioned mobile phone from all possible angles and file the same along with charge sheet;

(ii) to get panchnama and photographs of above-mentioned mobile phone attested and countersigned by concerned party as well as by registered owner and IO.

(iii) IO however shall release the mobile phone only after verification of ownership documents of the applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

At request, copy of this order be given dasti.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.09.2021

FIR No. 457/2021
PS Kalyanpuri
State Vs. Gur Bachan
U/s 279/337 IPC.

Application No. 1

06.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Id. Substitute APP for the State.
Counsel for the applicant/superdar.

This is an application for release of **vehicle No. DL1VC0184, make RTV**, to the applicant/owner Dharamvir Singh on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that **applicant Dharamvir Singh is the owner/rightful claimant of the vehicle No. DL1VC0184, make RTV. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in ***Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013*** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as ***Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283*** has been reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above-mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above-mentioned vehicle and taking photographs of above-mentioned vehicle from all possible angles including engine number and chasis number and file the same along with charge sheet;
- (ii) to get panchnama and photographs of above-mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

At request, copy of this order be given dasti.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.09.2021